

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS			
1.	Name of corporate debtor	GOODWILL THEATRES PRIVATE LIMITED	
2.	Date of incorporation of corporate debtor	16-11-1955	
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai	
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92100MH1955PTC009683	
5.	Address of the registered office and principal office (if any) of corporate debtor	Novelty Chambers, 2 nd Floor, M S Road, Mumbai - 400007	
6.	Insolvency commencement date in respect of corporate debtor	07-01-2021 (order copy recd on 13-01-2021)	
7.	Estimated date of closure of insolvency resolution process	06-07-2021 (180 days from commencement)	
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Prakash Ganti IBBI Regn no: IBBI/IPA-002/IP-N00102/2017-2018/10245	
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 2, Ashiana CHS Ltd, Plot No 60-A, Sector-21, Kharghar, Navi Mumbai – 410 210 E-mail – gantirp@gmail.com	
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 404, Mayuresh Cosmos, Plot no 37, Sector-11, CBD Belapur, Navi Mumbai – 400 614 E-mail – gantirp@gmail.com	
11.	Last date for submission of claims	27-01-2021	
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE (as per information currently available)	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) NOT APPLICABLE	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **GOODWILL THEATRES PVT LTD** on **7th January 2021**.



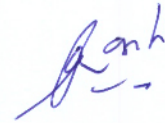
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The creditors of **GOODWILL THEATRES PVT LTD**, are hereby called upon to submit their claims with proof on or before **27th January 2021** (copy of order as uploaded on NCLT website received on 13th Jan 2021) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – **NOT APPLICABLE AS PER CURRENTLY AVAILABLE INFORMATION**

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional
Date and Place:

: **RAVI PRAKASH GANTI**
: 14th Jan 2021; Navi Mumbai

